CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT MADE ON 24TH MARCH, 2005 TO THE SHAREHOLDERS OF TRIPEX OVERSEAS LIMITED

(Regd Office: 285, Mezzanine Floor, New Cloth Market, Ahmedabad 380 002. Gujarat.)

Attention of Shareholders is invited to the Public Announcement made on March 24, 2005. The following changes and additions are made, which may please be noted and acted accordingly.

1. Applicability of the Regulations : The Regulations under which the offer is made be read as Regulations 10 and 12 of the SEBI (Substantial Acquisition of Shares and Takeover) Regulations, 1997 in place of Regulations 10, 11(1) and 12 at all the relevant places in the Public Announcement.

2. Schedule of Activity: The Revised Schedule of Activities is given as under:

Activity	Original Schedule	Revised Schedule
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	Thursday, 31 March, 2005	Thursday, 31 March, 2005
Last date for Competitive Bid	Thursday, 14th April, 2005	Thursday, 14th April, 2005
Date by which Letter of Offer to be posted to the shareholders.	Monday, 2nd May, 2005	Monday, 2nd May, 2005
Date of Opening of the Offer	Wednesday 18th May, 2005	Wednesday 18th May, 2005
Last date for revising the offer price / Number of shares	Monday 30th May, 2005	Saturday, 28th May, 2005
Last date up to which shareholders may withdraw	Friday 3rd June, 2005	Thursday, 2nd June, 2005
Date of Closure of the Offer	Tuesday 7th June, 2005	Monday, 6th June, 2005
Date by which acceptance/ rejection would be communicated and the corresponding payment for the acquired shares and/ or the unaccepted shares/ share certificates will be dispatched/ credited.	Wednesday 22nd June, 2005	Tuesday, 21st June, 2005

All such revisions in the schedule shall be read throughout the document at all the relevant places.

3.The Offer :

The Acquirers are making the Offer to acquire 10,20,000 Equity shares of the Target Company irrespective whether fully paid or partly paid up.

4.The Offer price for the Partly paid-up shares:

The offer price for the partly paid-up shares will be adjusted to the extent unpaid as per

Regulation 20(10) of the Regulations and accordingly it shall be Rs. 4/- per share.

5.Information about Acquirers:

The unaudited results as on 12th March, 2005 should be read as audited results as on 31st March, 2005 in the case of the Acquirer Companies i.e. Surbhi Capital and Finance Pvt. Ltd. and Lakhani Marketing Pvt. Ltd.

The Acquirers accepts full responsibility for the information contained in the Public announcement and also for the obligations of Acquirers laid down in the regulations and subsequent amendments thereto.

The public announcement will also be available on the SEBI's website at www. sebi.gov.in

Issued by Manager to the offer.

Vivro Financial Services Pvt. Ltd.

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E-Mail: javascript:main.compose('new','t=ahmedabad@vivro.net')

Contact Person: **Mr. Jayesh Vithlani, Company Secretary**

Place: Ahmedabad

On behalf of the Acquirer

Date: 10th May, 2005

Mr. Manindersingh S. Jolly

(For & on the behalf of Acquirers)

Surbhi Capital & Finance Pvt. Ltd

Lakhani Marketing Pvt. Ltd.

Mr. Manindersingh S. Jolly

Mr. Ashok P Jain.